

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 417
Appeal No. 183/252/ND/2023

IN THE MATTER OF:

| | | |
|--|-----|------------|
| Assistant Commissioner of Income Tax | ... | Applicant |
| Versus | | |
| Registrar of Companies (Saptarhishi Cine Vision Pvt Ltd) | ... | Respondent |

Under Section 252(1) of the Companies Act, 2013.

Order delivered on 16.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

| | |
|-------------------|---|
| For the Applicant | : Mr. Puneet Rai, Senior Standing Counsel Mr. Rishabh Nangia, Junior Standing Counsel Mr. Ashvini Kumar, Junior Standing Counsel Mr. Nikhil Jain, Adv. |
| For the RoC | : Ms. Jyoti Khurana, Adv. |

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the appellant is present physically and has submitted that they have filed Assessment Order and Demand Notice on 25.06.2024. The same is available on e-portal of this Tribunal. Learned Counsel for the RoC is present through video-conferencing. Respondents are already proceeded ex parte vide order dated 06.02.2024. Submissions heard on behalf of the appellant. Order reserved.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)